

जानकारी है कि सम्भवतः मुख्य फर्मों की बिक्री और खरीद संबंधी आंकड़ों के समायोजन के लिए शाह समूह द्वारा उपर्युक्त कम्पनियों में से कुछ कम्पनियों का इस्तेमाल किया जा रहा है।

(ग) लेखा पुस्तकों के कोई दूसरे सेट प्राप्त नहीं हुए, परन्तु करों के बहुत बड़े पैमाने पर किये गए अपवंचन का पता चला है।

(घ) उपर्युक्त (ग) को देखते हुए यह प्रश्न नहीं उठता।

(ङ) आयकर विभाग को शाह समूह द्वारा किये गए कर अपवंचन की जानकारी है।

#### Project to Promote Spice Oils

6563. SHRI S. B. SIDNAL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Spices Export Promotion Council Propose to undertake a projects to promote spice oils in several countries;

(b) whether spice oils are exported at present; and

(c) if so, the names of importing countries and the value of the spice oils exported, country-wise during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b). Yes, Sir.

(c) The importing countries are USA, UK, France, Federal Republic of Germany, Japan, Australia, Sweden, Canada. Belgium, Netherlands etc. The export in the last two years had been as under :

Year	Quantity	Value
	(Tonnes)	(Rs. lakhs)
1980-81	12.93	48.23
198-182	8.44	29.39

(April-Dec.)

#### Iraq's proposal for transfer of additional resources to developing countries through North-South Fund

6564. PROF. MADHU DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Iraq's proposal for transfer of additional resources to developing countries through a North-South Fund has been endorsed by the Group of 77;

(b) if so, what will be the modus operandi for raising the North-South Fund and ensuring transfer of additional resources to the developing countries; and

(c) what is the benefit that India is likely to derive from the new proposal ?

**THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) :**  
 (a) to (c). The meeting of Experts of the Group of 77, which met at Baghdad from 1-4 March 1982 pursuant to the resolution of the High Level Conference of the Group of 77 held in Caracas in May 1981, endorsed the proposal of the Government of Iraq to set up a World Fund for the transfer of real additional resources to developing countries as a means of promoting a just and equitable new international economic order. The objective of the fund is to alleviate the financial burden of developing countries as a result of adjustments in oil prices and inflation exported to them from industrialised countries through grants of loans and commercial loan. The resources of the proposed Fund are expected to derive mainly from contributions from industrialised countries, centrally planned economy states, oil exporting countries and will be equal to the total additional financial burden on developing countries resulting from increases in the prices of exports to developing countries. The Experts have recommended that allocation of Fund's resources to the beneficiaries should be determined on the basis of average per capita income, financial burden resulting from inflation and adjustment in oil prices, and balance of payments deficits resulting from the above factors. The specific criteria for eligibility to concessional assistance from the Fund is yet to be determined. The actual benefit that India may derive will be determined on the basis of the situation prevailing at the time the Fund is set up.

#### **Transfer of Borrowal Accounts**

6565. **PROF. MADHU DANDAVATE :** Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has recently issued to all com-

mercial banks instructions regarding transfer of borrowal accounts;

(b) if so, what are the details of the instructions which are intended to avoid unhealthy competition as between commercial banks and cooperative banks, as well as between the cooperative banks themselves;

(c) whether these instructions have been implemented; and

(d) if so, the results thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):**  
 (a) and (b). Yes, Sir. The Reserve Bank of India have issued certain instructions in January, 1982 in regard to transfer of borrowal accounts as between commercial banks and cooperative banks on one hand and between cooperative banks themselves on the other. The salient features of the instructions are as follows :—

- (i) Proposals for transfer of borrowal accounts should be considered by a High Powered Internal Committee within the banks;
- (ii) While considering such proposals, the bank should examine whether the customer is transferring the account to avoid any financial discipline laid down by the Reserve Bank of India or by the financing bank, ensuring at the same time that the bank does not stand in the way of customer in selecting the bank of his choice in case he feels that his existing bank would not meet his genuine needs;
- (iii) The transfer of such borrowal accounts should be done in consultation with the existing bank, if necessary by having a discussion at a fairly high level;